

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 35

IA No.175/2022
In

CP(IB) No.107/Chd/Chd/2021
(Admitted)

Under Section 7 & 60(5) IBC, 2016

In the matter of:-

Nitin Kalra & Anr.

...Petitioner/Financial Creditor

Vs.

M/s Sanskriti Golden Oak Real Estate Pvt. Ltd.

...Respondent/ Corporate Debtor

Present:- Mr. Vishav Bharti Gupta, Advocate for the applicant in IA No.175/2022.
None for Income Tax Department.

IA No.175/2022

A date is requested by the learned counsel for the applicant for filing his Vakaltnama as he has been recently engaged in this matter. Let the same be done within three days. In the meantime, learned counsel for the applicant is also directed to make compliance of order dated 25.01.2023 within two weeks. List on 26.05.2023.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

April 19, 2023
PRF

Sd/-

(Harnam Singh Thakur)
Member (Judicial)